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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


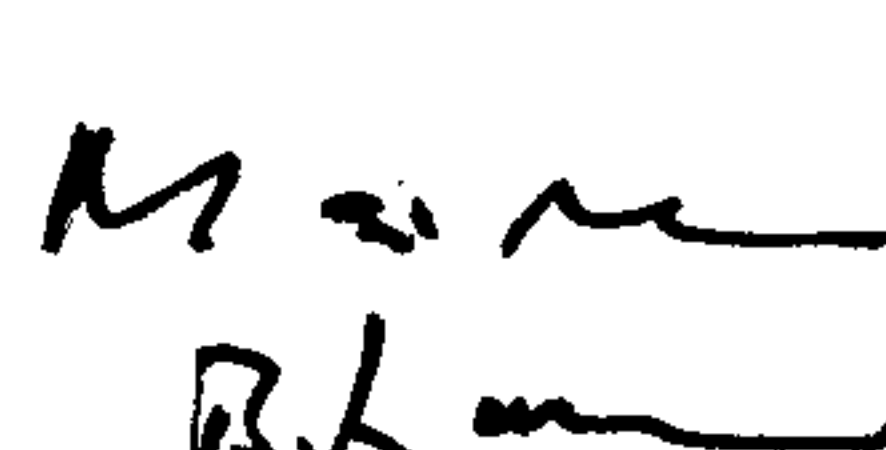
C.P. (I.B) No. 116/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.06.2018**

Name of the Company: Ashish Rice Mill.  
V/s.  
Anil Life Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHRIRAJ KHAMBETE	ADV	Respondent	
	<i>for Nanavati Associates</i>			
2.	CS MANISH BUCHASIA	PCS MIS	Applicant	

**ORDER**

PCS Mr. Manish Buchasia i/b FCA Mr. Ajay Patni is present for the Operational Creditor/ Petitioner. Advocate Mr. Shriraj Khambete i/b Nanavati Associates is present for the Respondent.

The representation of the ROC is still awaited.

The Appellant is directed to issue a fresh notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The Respondent shall file its objections, if any, within one week by serving an advance copy to the petitioner.

List the matter on 25.06.2018 for hearing before admission.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 4th day of June, 2018.